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Title: Regarding new executive order issued by President Trump on H1B1 visa.

SHRI JAYADEV GALLA (GUNTUR): Madam, this is a matter of very urgency.

With the US President recently signing a new executive order to revisit H1B1 and L1 visas, apprehensions have started not only in the veins of our IT companies but also on individual IT and ITES professionals. This has been further aggravated when a Member of the US House of Representatives introduced a Bill which calls for doubling the minimum salary of H1B1 visa holders to 1.3 lakh dollars. Once it is through, it will be very difficult for IT companies, particularly, Indian companies to survive in the US.

Madam, if you take, for example, Hyderabad, around 4 lakh software engineers working in 1283 firms and approximately 20,000 of them go to US every year on H1B1 visas. And out of 60,000 H1B1 visas issued every year by the US, 54,000 visas are given to India and out of that, a sub-quota are given to engineers who complete their MS in the US. So, looking at all these developments, now, IT companies in Hyderabad, Bengaluru and other places are afraid since thousands of software engineers may be forced to return to India.

Madam, there should have been announcements to counter this development in the Budget but the country is disappointed that the Budget has not addressed how India is going to counter the new executive order issued by the President Trump on H1B1.

Madam, I strongly feel that the PM should personally intervene in this matter since he has developed a very good rapport with the US President within no time, and discuss this issue threadbare to find a solution.

HON. SPEAKER: Shri Dushyant Chautala, Shri Bhairon Prasad Mishra and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Jayadev Galla.